

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A. No. 3117/97

IN

O.A. No. 415/97

Date of Order : 6.11.98

BETWEEN :

The Director of Postal Services,
Hyderabad City Region,
O/o Chief Postmaster-General,
A.P.Circle, Hyderabad.

.. Applicant/Respondent.

AND

A.Venkateswara Rao

.. Respondent/Applicant

— — —

Counsel for the Applicant

.. Mr. K.Bhaskara Rao

Counsel for the Respondent

.. Mr.Y.Appala Raju

— — —

CORAM :

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDGE.)

— — —

O R D E R

X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

— — —

Mr. K.Bhaskara Rao, learned counsel for the applicant and Mr.Y.Appala Raju, learned counsel for the respondents in the RA.

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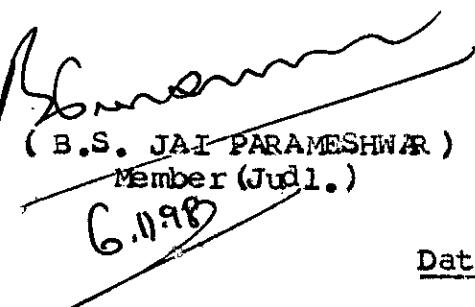
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2. The judgement under review was based on the orders passed in OA.1283/95 disposed of on 17.4.96. The said judgement in OA.1283/95 was neither appealed against nor was any review thereof sought. The orders passed in the said OA have therefore acquired finality.

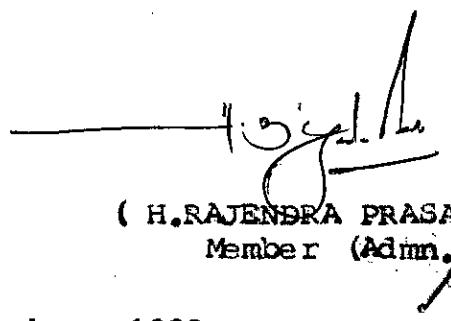
3. The present RA relies on three points which are stated to have not been considered in the judgement under Review. This is not a valid position to take for seeking a review, since the earlier judgement has already acquired finality. Moreover we see that the judgement in OA.1283/95 had duly and elaborately dealt with and covered all the points in detail.

4. The RA is misconceived and the same is therefore dismissed. The directions issued in the original judgement shall now be implemented within 30 days from today.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

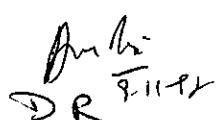
6.11.98


(H. RAJENDRA PRASAD)

Member (Admn.)

Dated : 6th November, 1998

(Dictated in Open Court)


DR 9.11.98

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